COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 215 OF 2018 & IA NO. 1020 OF 2018 AND
APPEAL NO. 232 OF 2018 & IA NO. 1126 OF 2018

Dated: 28th August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:
India Wind Turbine Manufactures Association ... Appellant(s)
Vs.
Tamil Nadu Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Ms. Jubli Momalia

Counsel for the Respondent(s) : ----

ORDER

The learned counsel, Ms. Jubli Momalia, appearing for the Appellant vide her letter dated 27.08.2018 submitted that, an adjournment for two weeks may kindly be granted in these matters on the ground of marriage in the family of the learned counsel for the Appellants leading in this matter.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the communication dated 27.08.2018 of the learned counsel appearing for the Appellant, another two week's time is granted to the learned counsel appearing for the Appellant, as requested, as a last chance.

List this matter on ***12.09.2018***.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

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